

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 216/TT/2020**  
**(on remand from APTEL)**

Subject : Petition for truing up of the transmission tariff of the 2014-19 period and determination of tariff of the 2019- 24 tariff period of the transmission system constructed, maintained and operated by Adani Transmission (India) Limited vide Licence No. 20/Transmission/2013/CERC.

Petitioner : Adani Transmission (India) Limited (ATIL)

Respondents : Power Grid Corporation of India Limited and 39 Others

Date of Hearing : **30.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Sourav Roy, Advocate, ATIL  
Shri Pranav Bafna, Advocate, ATIL

**Record of Proceedings**

At the outset, learned counsel for ATIL submitted as under:

- (a) The instant Petition had been remanded for prudence check and re-consideration on the issues of disallowance of the Additional Capital Expenditure (ACE) for FY 2016-17 to FY 2018-19; disallowance of ACE for FY 2019-20 to FY 2023-24; disallowance of actual rate of interest on long-term loan; disallowance of depreciation for FY 2021-22 to FY 2023-24 for Asset-II; disallowance of O&M Expenses for the communication system for FY 2019-20 to FY 2023-24 and disallowance of O&M Expenses for the Fixed Series Compensator ("FSC") for FY 2019-20 to FY 2023-24, by the APTEL in Appeal No. 9 of 2023.
- (b) The Petitioner has filed all the information sought in the RoP dated 9.12.2024, vide affidavit dated 19.12.2024. The Petitioner has filed its rejoinder to the reply of MPPMCL vide affidavit dated 23.12.2024.
- (c) MPPMCL, in its reply, has raised the issues related to the ACE of Asset-I. MPPMCL had raised the same issue before the APTEL, and the APTEL did not find any merit in its argument. The APTEL vide judgment dated 18.11.2024 has set aside the findings of the Commission with respect to the ACE undertaken for Asset-I and remanded the matter only for the prudence check, therefore, MPPMCL cannot enlarge the scope of the Commission's prudence check by agitating the issues which have not been remanded for the re-consideration.



2. In response to a specific query of the Commission regarding the award of the arbitration for the Land at Sami, the learned counsel of the Petitioner submitted that the Petitioner had obtained the decree from the court after the arbitration settlement and submitted the documents pertaining to the 'Expenditure towards a change of possession of land.' He further submitted that the English-translated documents have been placed on record.
3. None present on behalf of the Respondents despite notice.
4. After hearing the learned counsel for the Petitioner, the Commission directed the Respondents to file their respective written submission, if any, within two weeks with a copy to the Petitioner, who may file its written submission within one week, if any, thereafter.
5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

